IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.1638 of 2018

Satrughan Lal Baranwal .... Petitioner
Versus
1. The State of Jharkhand
2. Satyanarayan Sharma .... Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Mahesh Tewari, Advocate
For the O.P. No.2 : Ms. Apurv, Advocate

42/05.04.2021 Heard Mr. Mahesh Tewari, learned counsel for the petitioner and Ms. Apurv, learned counsel for the opposite party no.2.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

At the request of learned counsel for the opposite party no.2, let this matter appear after two weeks.

(Sanjay Kumar Dwivedi, J.)

Anit